

IN THE INCOME TAX APPELLATE TRIBUNAL “G” BENCH, MUMBAI

**BEFORE SHRI SAKTIJIT DEY, VP AND
SHRI MAKARAND VASANT MAHADEOKAR, AM**

ITA No. 1201/Mum/2026
(Assessment Year: 2015-16)

Shankar Rajaram Neelam Ground Floor, Shop No. 12, 160A Banker Building, Ali Bhai Premji Marg, Grant Road, Mumbai-400 007	Vs.	ITO-19(3)(1) Piramal Chambers, Parel, Mumbai-400 012
PAN/GIR No. ADGPN 4469 F		
(Appellant)	:	(Respondent)
Appellant by	:	None
Respondent by	:	Shri Krishna Kumar, Sr. DR
Date of Hearing	:	06.03.2026
Date of Pronouncement	:	06.03.2026

ORDER

Per Makarand V. Mahadeokar, AM:

This is an appeal by the assessee against order dated 25.11.2025 of first appellate authority, pertaining to assessment year (A.Y.) 2015-16.

2. The assessee has filed an application dated 02.03.2026, seeking permission to withdraw the appeal. The contents of the said letter are as under:

Sub: Request for withdrawal of physical appeal filed in duplicate on 02.02.2026 (bearing ITA no. 1201/MUM/2026)

The appellant is in receipt of penalty order passed by the Hon'ble Commissioner of Income-tax (Appeals) [CIT(A)] u/s, 250 of the Income-tax Act, 1961 ('the Act') dated 25.11.2025. Aggrieved against the said CIT(A) order, appellant had preferred appeal before your Honour. However, the appellant inadvertently filed two appeals (i.e. one in e-form and the other one in physical form). details are tabulated hereunder.

Sr. No.	Particulars	Date of Filing	Appeal No.
1	Appeal filed in e-form	31.01.2026	ITA 1156/MUM/2026
2	Appeal filed in physical - form	02.02.2026	ITA 1201/MUM/2026

In order to avoid duplication of the appeal and to rectify the inadvertent mistake occurred, the appellant wishes to withdraw the appeal bearing appeal no. ITA 1201/MUM/2026 which was physically filed.

Considering the above, we request your Honour to kindly withdraw the captioned appeal pending before Honour.

Trust your Honour would kindly accede to our request and oblige.

Thanking you.

Yours faithfully.

Sd/-

*(Shankar Rajaram Neelam)
Appellant*

3. The learned Departmental Representative (ld. DR for short) for the Revenue has no objection to the assessee's prayer.
4. In view of the aforesaid, we are inclined to permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.
5. In the result, the appeal is dismissed.

Order pronounced in the open court on 06.03.2026

Sd/-
(Saktijit Dey)
Vice President

Sd/-
(Makarand V. Mahadeokar)
Accountant Member

Mumbai; Dated : 06.03.2026

Roshani, Sr. PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai